

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

181(ND)/2017

IN THE MATTER OF:

Natural Estates Pvt. Ltd.

.....Petitioner

v.

Registrar of Companies

.....Respondent

SECTION : UNDER SECTION 252(1) & 252(3)

Order delivered on 12.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s) :

For the Respondent(s) :

ORDER

The office is directed to assign the correct number as it is an appeal under Section 252(1) read with Section 252 (3) of the Companies Act, 2013.

Notice to show cause to the Registrar of Companies, Rajasthan.

Mr. Praveen Kumar, learned practicing Company Secretary states that a copy of the paper book has already been served on the Registrar of Companies, Jaipur.

C/V

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6/9/17

Reply, if any, be filed before adjourned date with a copy in advance to the learned practicing Company Secretary of the petitioner company. Process dasti as well.

List for further consideration on 12.10.2017.

—Sd—

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

—Sd—

(DEEPA KRISHAN)
(MEMBER TECHNICAL)

12.09.2017
VINEET